Request for Grants by Gujarat

†3937. SHRI KANJIBHAI PATEL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the subjects for which request for grant was made by the Government of Gujarat under section 275(1) of the Constitution in the year 2005-06 alongwith the amount of grant sought;
 - (b) the amount of grant sanctioned out of the above; and
 - (c) the amount of grant released?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P. R. KYNDIAH): (a) to (c) The State Government of Gujarat has submitted proposals to the tune of Rs. 2475.00 lakh for infrastructure development, Rs. 4359.00 lakh for minor irrigation, Rs. 2112.22 lakh for eight existing Eklavya Model Residential Schools (EMRs) and Rs. 512.00 lakh for innovative projects under Article 275(1) of the Constitution of India during the year 2005-06. In addition, the State Government has also requested for sanction of 5 new EMRs for tribal students in the State. Against these, the Ministry has sanctioned and released an amount of Rs. 2475.00 lakh for infrastructure, Rs. 824.00 lakh for minor irrigation, Rs. 1650.00 lakh for existing eight EMRs and Rs. 511.96 lakh for innovative projects. The Ministry has sanctioned 2 new EMRs for tribal students in the State and has released Rs. 200.00 lakh for the same.

Development of STs in Gujarat

†3938. SHRI KANJIBHAI PATEL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number and names of the voluntary organizations that were Provided grants during 2005-06 by Government for development of Scheduled Tribles in Gujarat alongwith the amount of grants provided; and
 - (b) the provision made to monitor the utilisation of the said grant?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): (a) The number and names of the voluntary organizations alongwith the

†Original notice of the question was received in Hindi.

amount of grants provided to them for development of Scheduled Tribes in Gujarat, are given in Statement (See below).

(b) The Ministry evolved a decentralized procedure for receipt, identification, scrutiny and sanction of proposals of Non Governmental Organizations from 2005-06, which requires the State Governments/UT Administrations to constitute a multi-disciplinary "State Committee for Supporting Voluntary Efforts" to examine the proposals of voluntary organisations and recommend essential projects in service deficient tribal areas. The grants are released to the Voluntary Organizations on receipt of the utilisation certificates of the earlier released grants along with the inspection report of the District Collector and the recommendation of the State Committee. The projects are also inspected from time to time by officers of the Ministry of Tribal Affairs.

Statement

Name of the Scheme:—Grant-in-Aid to Voluntary Organisations for the welfare of STs

| SI. No. | Name & Address of the Organisation/State Govt./UT | Amount released (in Rs.) |
|------------|---|--------------------------------|
| | | |
| 2 | Sant Shri Asaramji Ashram/Gurukul, At/PO Sabarmati, Amdavad, Gujarat | 1606680 |
| 3 | Shiv Shakti Education Trust, 17-Municipal Shopping Centre, Near Fire Station, Dahod, District Dahod, | |
| | Gujarat | 194814 |
| 4 | Bharat Sevashram Sangha, At/PO Dediapada, District Naramada, Gujarat | 369270 |
| 5 | Bharat Sevashram Sangha, At/PO Gangpur, Ta-Vansda, District Navsari, Gujarat | 547830 |
| 6 | Shree Adiwasi Yuvak Seva Sangh, Near Water | |
| | Tank, Sarvodaya Society, Taluk, Jhalod District Dahod, Gujarat | 1558980 |
| 7. | Shree Sadgurudev Swami Akhandananda Memorial Charitable Trust, At Sadgurudham, PO Barumal Taluka Dharmpur, District Valsad, Gujarat | 1089558 |
| | TOTAL | 6419052 |

Name of the Scheme:—Educational Complex in low literacy pockets for ST girls.

 Lok Niketan, At/PO Ratanpur, Taluka-Palanpur, District Banaskantha, Gujarat

1100000

Problems faced by tribal communities

3939. SHRIMATI BRINDA KARAT: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the various problems facing the tribal community in the country;
- (b) the steps taken by Government to settle their problems; and
- (c) whether Government have prepared any long-term plan in this regard?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): (a) Most of the Scheduled Tribe (ST) communities inhabit areas of the country which are remote, hilly, undulating plateau lands, coincide with forest areas, and have low density of population. Availability of critical infrastructure facilities in these areas and the Human Development Indicators (HDIs) of the Scheduled Tribe population in the country continue to be much lower than the rest of the area/population. The protection/ rights available to the STs under various legislations/regulations/policies, etc are often not implemented effectively.

(b) and(c) In addition to various social sector and infrastrucutre development programmes being implemented by various sectoral Ministries, which also benefit tribal areas and people, the Ministry of Tribal Affairs implements various Central Sector/Centrally Sponsored schemes and programmes for the socio-economic development of the tribal people in the country. These schemes are related to income and employment generation, infrastructure development, educational development and improvement in literacy of all the tribal people. Some schemes pertain to ensuring fair prices for minor forest produce besides the promotion of the voluntary effort in the area of tribal welfare. The Ministry has also taker, up integrated development of forest villages in the country with a view to provide basic minimum facilities and services, like, safe drinking water, health care, primary education, approach road and other infrastructure facilities. The schemes and programmes of the Ministry are reviewed periodically and implemented as formulated in the Five Year Plans.